

Seizure of Gold

1692. SHRI SHANKER SINH VAGHELA: Will the Minister of FINANCE be pleased to state:

(a) what is the quantity alongwith the value of gold seized at different airports and sea-ports in the country during the last three years and so far during the current year, airport-wise and seaport-wise; and

(b) the manner in which the gold was disposed of?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) The total quantity and value of gold seized throughout the country, including at the airports and sea-ports, during

the years 1984, 1985, 1986 and 1987 (upto September) is given below:—

Year	Quantity (in Kgs)	Value (Rs.in crores)
1984	524	10.24
1985	2525	51.89
1986	2181	46.66
1987 (upto September)	1597.	44.85-

The statistics of seizures of gold, seaport-wise, are not maintained separately. However, the value of gold seized at the following major international airports during the years 1984, 1985, 1986 and 1987 (upto September) is given below:—

(Value Rs. in lakhs)

Name of the airport	1984	1985	1986 September	1987upto September
Bombay	342.70	1336.60	1257.05	1319.08
Calcutta	35.65	75.89	87.05	43.06
Madras	895.1	347.81	349.67	189.68
Delhi	129.98	417.74	402.79	171.81
Trivandrum	71.58	270.55	259.80	187.02

(b) Seized gold upon confiscation to the Government is deposited in the Government of India Mint.

Loss suffered due to Violation Of Canalisation Norms by Exporters of Carpet-backing Cloth

1693. SHRI RAMNARAYAN GOSWAMI:

SHRI SUNIL BASU RAY:

DR. R. K. PODDAR:

SHRI MOSTAFA BIN QUASEM:

SHRI NIRMAL CHATTERJEE:

Will the Minister of TEXTILES be pleased to state;

(a) what is the quantum of monetary loss suffered by Government due

to violation of canalisation and statutory minimum price norms relating to sale of carpet-backing cloth to the United States till the end of the last financial year;

(b) whether it is a fact that half a dozen exporters of this cloth were let off the hook by the Jute Commissioner;

(C) if so, on what consideration; and

(d) what remedial measures were initiated in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMARO: (a) to (d)